

Identification of BPL population

†934. SHRI RAMDAS ATHAWALE: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether there is no provision to conduct a census of poor people in the country and Government merely updates the figures on the basis of estimates prepared by the National Sample Survey Organisation;

(b) whether the criteria adopted for differentiation between people living below poverty line and the middle class are quite comprehensive; and

(c) whether there is any mechanism to identify the number of BPL people attaining the standard of above poverty line people?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI SUDARSHAN BHAGAT): (a) No, Sir. Central Government has got conducted Socio Economic and Caste Census 2011 to identify and rank poor households for receipt of benefits of its programmes.

(b) Yes, Sir.

(c) On the basis of Socio-Economic and Caste Census, 2011, Government has data to capture multidimensionality of poverty and rank households to prioritise their selection under its programmes.

Performance of MGNREGA

935. DR. BHALCHANDRA MUNGEKAR: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) the number of man-days employment generated under the Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) during 2012-13, 2013-14 and 2014-15;

(b) the expenditure incurred on MGNREGA during these years; and

(c) the details of changes Government plans in the structure of MGNREGA to make it more effective?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI SUDARSHAN BHAGAT): (a) State/UT-wise details of persondays generated

†Original notice of the question was received in Hindi.

under Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) during 2012-13, 2013-14 and 2014-15 are given in Statement-I (*See below*).

(b) As per program Management Information System (MIS), State/UT-wise details of expenditure incurred under MGNREGA during 2012-13, 2013-14 and 2014-15 are given in Statement-I (*See below*).

(c) The major steps taken by the Government to improve the programme implementation under Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) are given in the Statement-II.

Statement-I*State/UT-wise details of persondays generated alongwith expenditure incurred under MGNREGA*

Sl. No.	States	Persondays generated					Expenditure		
		2012-13	2013-14	2014-15	2012-13	2013-14	2014-15		
1	2	3	4	5	6	7	8		
1.	Andhra Pradesh	3273.35	2994.70	1555.87	512377.61	529342.76	283946.01		
2.	Arunachal Pradesh	43.50	36.56	19.05	5346.30	9593.54	3441.52		
3.	Assam	314.04	298.47	210.89	65153.18	69976.59	50310.65		
4.	Bihar	941.85	862.35	352.73	186045.15	202702.34	108170.99		
5.	Chhattisgarh	1194.34	1298.94	555.79	222177.87	202397.60	175421.54		
6.	Gujarat	281.90	230.30	181.52	61742.13	48902.62	47121.78		
7.	Haryana	128.87	117.88	61.65	38063.30	38161.54	21647.06		
8.	Himachal Pradesh	262.10	282.50	190.73	49611.74	56959.21	40623.27		
9.	Jammu & Kashmir	365.56	338.12	120.90	85334.76	76971.19	39159.25		
10.	Jharkhand	566.58	436.22	453.28	115236.20	91244.10	102908.13		
11.	Karnataka	617.81	718.86	433.70	144839.11	206841.31	167569.57		
12.	Kerala	837.74	866.03	588.72	141655.91	130056.59	161696.54		

(₹ in lakh)

1	2	3	4	5	6	7	8
13.	Madhya Pradesh	1399.47	1229.48	1172.10	311078.71	261894.50	280536.80
14.	Maharashtra	872.39	517.36	613.88	217029.49	127467.66	160988.49
15.	Manipur	285.11	113.23	101.17	60008.08	25476.92	26713.59
16.	Meghalaya	174.31	215.88	167.35	26589.99	31849.02	30934.71
17.	Mizoram	153.56	133.65	43.60	29038.56	26037.67	11420.13
18.	Nagaland	245.31	183.80	89.93	42828.63	29479.90	15781.96
19.	Odisha	546.01	711.82	534.84	117766.95	128680.21	106892.48
20.	Punjab	65.50	134.68	64.60	15769.05	25891.90	21350.00
21.	Rajasthan	2203.38	1838.56	1685.46	327154.86	262961.00	325186.44
22.	Sikkim	36.31	44.03	24.13	8134.02	10889.61	7734.68
23.	Tamil Nadu	4081.44	3677.23	2679.65	412128.79	393853.20	391954.05
24.	Telangana			1047.27		5058.52	190374.75
25.	Tripura	518.51	521.61	511.76	97102.33	107504.47	82239.49
26.	Uttar Pradesh	1411.85	1753.60	1312.72	266529.58	346067.61	313908.73
27.	Uttarakhand	192.00	165.62	147.50	31185.98	38083.54	31845.33

28. West Bengal	2018.42	2296.34	1697.08	385087.63	372517.24	401287.47
29. Andaman and Nicobar Islands	6.61	8.03	5.11	1300.10	1788.27	904.58
30. Dadra and Nagar Haveli	NR	NR	NR	NR	NR	NR
31. Daman and Diu	NR	NR	NR	NR	NR	NR
32. Goa	0.69	1.15	1.72	144.81	297.40	457.15
33. Lakshadweep	0.49	0.14	0.13	152.74	73.64	70.50
34. Puducherry	8.67	8.45	3.78	1215.16	1136.83	650.20
TOTAL	23047.67	22035.58	16628.59	3977828.72	3860158.50	3603247.84

NR= Not Reported

Statement-II**Major steps taken by the Government to improve the programme implementation under MGNREGA better planning and asset identification**

- An Intensive Participatory Planning Exercise (IPPE)/Mission Antyodaya has been launched in 2569 most backward blocks. This exercise has helped in identifying better quality assets that need to be created.
- For improving convergence with the line departments, and thereby to improve the quality of assets, the State Convergence Plans have been formulated.

Improving the quality of works

- The associated outcomes of each work are being recorded before taking up the work, and the same is being measured after completion of the work—thereby bringing in more focus on outcomes.
- Ministry would conduct training of Technical Resource Persons from the States/UTs on different technical aspects of works which can be taken up under the scheme.
- The States/UTs have been asked to deploy State Quality Monitors to inspect the quality of assets created under the Scheme.
- States have been advised to engage technical assistants/barefoot engineers for better technical planning and supervision of works under MGNREGA.
- Mobile Monitoring Systems have been introduced in 35000 GPs for better implementation of the scheme.

Better transparency, accountability and grievance redressal

- States/UTs have been asked to strengthen social audits of MGNREGS works in accordance with the provisions of the Audit of Schemes Rules 2011 issued in consultation with the Comptroller and Auditor General of India. In order to support the States to conduct the social audits as laid down under the Rules, it has been decided to provide technical assistance of ₹ 147 crore under a special Project.
- All States have been requested to set up an independent Social Audit Unit (SAU) and appoint Ombudsman at the district level for grievance redressal.
- The Ministry has established a comprehensive system of monitoring and review mechanism for MGNREGA, which, *inter alia*, include visits of the Officers of the Ministry and National Level Monitors.

- With a view to avoid bogus attendance and to check instances of tempering and misuse of muster rolls, the e-Muster system has been introduced.

Fund management and avoiding delays in payment

- The Ministry has initiated Electronic Fund Management System (e-FMS) which directly credits the wages into the respective beneficiary's accounts using the core banking system. States have been asked to universalise the operationalisation of electronic Fund Management System to ensure smooth flow of funds from the State to the wage seekers and to eliminate delays in payment of wages.

Plight of Polavaram Dam displaced people

936. SHRI PALVAI GOVARDHAN REDDY: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether Government has received reports/petitions of violence against tribals and farmers at Anguluru village to evict them from their houses and properties for the Polavaram dam;

(b) whether it is a fact that these evictees are now staying on the roads without payment of their due compensation under the Land Acquisition Act, 2013; and

(c) what steps are proposed to direct the concerned Central agencies and Polavaram Dam Authority to send a fact finding team and immediately bring back these villagers?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI SUDARSHAN BHAGAT): (a) Some complaints have been received alleging eviction of tribals and farmers from Anguluru village in connection with construction of Polavaram dam.

(b) Under the Land Acquisition Act, 1894, as well as under the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement (RFCTLARR) Act, 2013, acquisition of land for various projects is done by the concerned State Governments/UT Administrations. As per information provided by Government of Andhra Pradesh, Anguluru village has to be evacuated to facilitate construction of Power House of Polavaram Project and the land acquisition in Anguluru village was completed as per Land Acquisition Act, 1894. The Government has further said that compensation for land and properties were extended prior to 2012 in terms of Rehabilitation and Resettlement Policy of Government of Andhra